

IN THE HIGH COURT OF JHARKHAND AT RANCHI
[Civil Miscellaneous Appellate Jurisdiction]

M.A. No. 66 of 2009

Md. Yunus & Ors. Appellant(s)
Versus
Abdul Mannan & Ors. ... Respondent(s)

CORAM : HON'BLE MR. JUSTICE KAILASH PRASAD DEO
(Through :- Video Conferencing)

For the Appellant(s) : Mr. A. K. Sahani, Advocate.
For the Resp. Nos.1 to 5 : Mr. Anuj Kumar, Advocate

12 / 09.07.2020. Heard, learned counsel for the parties.

At the outset, learned counsel for the appellants prays some time to seek instructions from the appellants as because of lockdown of pandemic of Covid-19, he could not contact the appellants, as such, the instant Appeal may be adjourned for four weeks

Learned counsel for the respondents has submitted that as per instruction, appellant No.1 has died during pendency of the appeal, as such, proper step is required to be taken by the appellants.

List this case after four weeks.

In the meantime, learned counsel for the appellants shall also take legal recourse regarding substitution of the appellant No.1.

(Kailash Prasad Deo, J.)

Sandeep/R.S.